Central Administrative Tribunal Lucknow Bench, Lucknow

CCP No. 19/2013 in Original Application No. 199/2006

This, the 25th day of April, 2019

Hon'ble Ms. Jasmine Ahmed, Member (Judicial) Hon'ble Mr. Devendra Chaudhry, Member (Administrative).

Dr. Vijay Kumar Saxena aged about 67 years son of Late Sri Indra Sahai Saxena retired Assistant Director R/o 1-A Avadhpuri Sarodaya Nagar, Lucknow.

..Applicant

By Advocate: None.

Vs.

- 1. Smt. P.K. Gopinath, Director General Post/Secretary, Department of Post Dak Bhawan, New Delhi.
- 2. Sri Kamlesh Chandra, Chief Postmaster General, U.P. Lucknow.

.....Respondents

By Advocate: Sri Shatrohan Lal.

Order [Oral]

Hon'ble Ms. Jasmine Ahmed, Member (Judicial)

None for the applicant. Learned counsel for the respondents is present and informs that after the death of counsel for the applicant, notice was sent to the applicant. It is now come to the knowledge of the learned counsel for the respondents that the applicant has also expired on 25.09.2018. After that, a notice was again sent to residential address of the applicant but the notice was returned un-served. It is also seen that a writ petition against the order of this Tribunal is pending before the Hon'ble High Court.

2. Accordingly, in the above peculiar facts and circumstances of the case, we close the CCP at this stage with liberty to revival subject to out-come of the writ petition, if a legal heirs of deceased applicant wants to revive the CCP. Notices issued to the respondents stand discharged.

(Devendra Chaudhry) Member (Administrative) (Jasmine Ahmed) Member (Judicial)